

14.54 hrs.

MATTERS UNDER RULE 377

(i) Need to abolish export duty on E.I. tanned leather

SHRI N.S.V. CHITTHAN (DINDIGUL): Sir, Dindigul and Trichy in Tamil Nadu are the only producers of the E.I. tanned leather (semi-finished leather) in India. The industry provides large employment opportunities to Dalits, Minorities and women.

The Government of India has imposed 15 per cent export duty on the export of E.I. tanned leather. European and other foreign countries which used to buy E.I. leather from India, now buy from our neighbouring nations like Pakistan and Bangladesh at lesser price as there is no export duty on this leather in these countries.

E.I. tanned leather is manufactured in Dindigul and Trichy alone and the overall production of this leather is low in India. So even in case of genuine exports, the export income is very less.

So, the abolition of export duty on E.I. tanned leather will not result in revenue loss to the Government of India. Moreover, small manufacturers who depend on this traditional business will be relieved from the business hurdles and benefited a lot.

Hence, I urge upon our Government to kindly remove this 15 per cent export duty on E.I. tanned leather (semi-finished leather) and protect the interests of small scale manufacturers. ... (*Interruptions*)

उपाध्यक्ष महोदय : माननीय सदस्य अपने स्थान पर जायें।

...(व्यवधान)

उपाध्यक्ष महोदय : माननीय सदस्य अपने अपने स्थानों पर जायें। यहां 377 का मामला उठाया जा रहा है, कोई डिबेट नहीं है।

...(व्यवधान)

उपाध्यक्ष महोदय : अगर आप अपनी सीटों पर नहीं जायेंगे तो मैं हाऊस एडजर्न कर दूंगा।

...(व्यवधान)

उपाध्यक्ष महोदय : बाकी बचे नियम 377 के अधीन मामले सभा पटल पर रखे जायें ।